CENTRAL ADMINISTRATIVE TRIBUNAL, ALLAHABAD



CIRCUIT BENCH, LUCKNOW

Cont. No. 7/90 O.A.No. 179/87

C.B. Gupta

Applicant.

versus

Union of India & others

Respondents.

Høn. Mr. Justice K. Nath, Vice Chairman. Høn. Mr. K. Obayya, Adm. Member.

(Hon. Mr. Justice K. Nath, V.C.

Case called. None present for the applicant. In order dated 2.5.90 it was indicated that this Contempt Application was instituted on the basis of judgment delivered by the Guwahati Bench of this Tribunal and therefore, the question of jurisdiction of this Bench to entertain the application arises. There is no reason to hold that this Tribunal has jurisdiction in this matter. The application is, therefore, rejected for lack of jurisdiction. A copy of this application alongwith a copy of this order shall be sent to the Principal Bench in compliance of the Hon'ble Chairman's Order dated 3.8.90

Adm. Member.

Vice Chairman.

Lucknow Dated: 5.2.91.